



2026:AHC-LKO:22449

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 564 of 2026**

Vishnu Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And
Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Arun Singh Somvanshi
Counsel for Opposite Party(s)	: G.A.

Court No. - 14

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Arun Singh Somvanshi, the learned counsel appearing on behalf of the applicant as well as Smt. Arti Gupta Singh, the learned A.G.A. appearing on behalf of the State.
2. The instant application has been filed by the applicant seeking anticipatory bail in F.I.R./Case Crime No.207 of 2025 under Sections 85, 124(1), 351(3) of the BNS & 3/4 of the Dowry Prohibition Act lodged on 29.05.2025 at Police Station- Pihani, District- Hardoi.
3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 29.05.2025 against six persons, including the applicant, stating that at about 10:00 PM on 20.05.2025, the complainant had made a phone call to the applicant regarding treatment of his daughter Anju Singh whereupon the applicant showed dissatisfaction about the dowry given by the complainant and asked him to take away his daughter. The F.I.R. states that while this telephonic conversation was going on, co-accused persons Vineet Singh (applicant's son) and Manju Singh (applicant's wife) forcibly made Anju Singh consume acid. The complainant went to the matrimonial house of his daughter the following day and found that her lips were burnt and she was in great pain. The complainant took her to a hospital at Pihani from where she was referred to the District Hospital, Hardoi and in turn she was referred to Lucknow.

4. In the affidavit filed in support of the anticipatory bail application it has been stated that the applicant is innocent having no criminal history and he has been falsely been implicated in the present case.
5. In the statement of the victim Anju Singh, she reiterated the F.I.R. version and stated that while the applicant was having a telephonic call with her father (the complainant), her husband and mother-in-law made her consume acid. In the additional statement also the victim reiterated the earlier statement.
6. The medical evidence supports the allegation of consumption of acid.
7. Learned counsel for the petitioner has submitted that the only allegation against the applicant is of showing dissatisfaction against the dowry given by the complainant. The investigation stands concluded. All the alleged offence are punishable with imprisonment not exceeding seven years, and therefore, the applicant was not arrested during investigation. A notice under Section 35(3) of the BNS was issued to the petitioner. On 29.08.2025, the Investigating Officer has submitted a charge sheet against co-accused Vineet Singh for offences under Sections 85, 118(1), 351(3) of the BNS and 3/4 of the Dowry Prohibition Act.
8. The investigation against the applicant and other accused persons is continuing.
9. The learned A.G.A. has opposed the prayer for anticipatory bail and she has submitted that the accused persons have forcibly administered acid causing injuries to the daughter of the complainant. The offences are heinous in nature, and therefore, the applicant should not be granted anticipatory bail.
10. Having considered the aforesaid facts and circumstances of the case and keeping in view the fact that either in the FIR or in the statement of victim or even in her additional statement, allegation of administering acid has not been leveled against the applicant and besides showing dissatisfaction regarding the dowry during the telephonic conversation between the applicant and the complainant no other allegations have been leveled against the applicant, I am of the view that the aforesaid facts are

sufficient for making out a case for granting anticipatory bail to the applicant.

11. In view of the above, the anticipatory bail application of the applicant is **allowed**. In the event of arrest/ appearance of applicant before the learned Trial Court in the aforesaid case crime, he shall be released on bail on furnishing a personal bond and two solvent sureties, each in the like amount, to the satisfaction of S.H.O./Court concerned on the following conditions and subject to any other conditions that may be fixed by the Trial Court :

- (i) that the applicant shall make himself available for interrogation by a police officer as and when required;
- (ii) that the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence;
- (iii) that the applicant shall not leave India without the previous permission of the court.
- (iv) that the applicant shall appear before the trial court on each date fixed, unless personal presence is exempted; and
- (v) that the applicant shall not pressurize/ intimidate the prosecution witness.

(Subhash Vidyarthi,J.)

March 31, 2026

Darpan Sharma